BEFORE SHRI R. RAGUPATHI, ADDITIONAL SECRETARY & FIRST APPELLATE AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS
Room No. 408, ‘A’ Wing,
Shastri Bhavan, New Delhi-110 001

Appeal No. 23[38]2012-JC

IN THE MATTER OF:

Mrs. C. Mary Reetha,
Plot No. 15-A, Vanasakthi Nagar,
14, Murugan Koil Street,
Near Vivekananda Nagar,
Kolathur, Chennai-600099.

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Appellant

Versus

Central Public Information Officer,
Ministry of Law & Justice,
Department of Legal Affairs,
Branch Secretariat, Chennai.

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Respondent

DATE: TENTH APRIL TWO THOUSAND AND TWELVE

ORDER

10.04.2012

This appeal was taken up for hearing today.

2. The Appellant was absent. The Respondent submitted her written comments dated
7/4/2012 which were taken on record.

3. The Appellant-Applicant filed an application dated 20/02/2012 seeking information on 4
points relating to UO Note dated 26/12/2011 and the Respondent-CPIO, vide her letter dated
28/02/2012 furnished the information sought by the Appellant. Aggrieved by the information supplied
by the Respondent-CPIO, she preferred the present appeal dated 05.03.2012 received on 12.03.2012.

4. On perusal of perusal of records available in the case and the comments furnished by
the Respondent-CPIO, I am of the view that necessary information has been furnished by the
Respondent-CPIO, vide, her letter dated 28/02/2012 and agree to the information supplied by the
Respondent-CPIO. There survives nothing in the appeal and it deserves to be dismissed.

5. Appeal dismissed.

6. In case, the Appellant is not satisfied/convincing with this Order, he may file 2nd Appeal
before the Hon’ble CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066 within
the time period as prescribed under the provision of RTI Act, 2005.

(R. RAGURATHI)
Additional Secretary & Appellate Authority